

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA Nos. 9485 & 9486/Del/2019
Assessment Year : 2009-10**

**AKHILESH JAIN,
II-A-194, NEHRU NAGAR,
GHAZIABAD – 201 001
UTTAR PRADESH
(PAN: ABKPJ7370D)
(Appellant)**

**Vs. ITO, WARD 1(5),
CGO COMPLEX-1,
HAPUR CHUNGI,
GHAZIABAD
(Respondent)**

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **12.03.2021**
Date of pronouncement : **12.03.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment year 2009-10 are directed against the separate orders of Learned CIT(A), Ghaziabad.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, the assessee vide his letter dated 20.02.2021

has requested for withdrawal of the appeals filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.
5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 12th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

